



2026:AHC:19879

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1181 of 2026

Brij Pal Singh (Fire Service Driver)

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kailash Prakash Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Kailash Prakash Pandey, learned counsel for the writ petitioner and Sri Prashant Kumar Mishra, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that the writ petitioner is a Fire-Service Driver in Police department in district Bareilly. The writ petitioner claims Special bonus/ Mahakumbh Protsahan Bhatta of Rs.10000/- in pursuance of the list dated 29.03.2025 issued by the Chief Fire Officer, Bareilly.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

January 29, 2026

N.S.Rathour

(Vikas Budhwar,J.)